



2026:AHC-LKO:5285

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 30 of 2026

Anjani Kumar

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Revenue Lko And 5
Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Saurabh Singh, Anurag Srivastava
Counsel for Respondent(s)	:	C.S.C., Aditya Tiwari, Pankaj Gupta

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Sri Saurabh Singh learned counsel for the petitioner, Sri Ram Kumar Maurya, learned Standing Counsel for the State, Sri Mohd Talib Khan, Advocate holding brief of Sri Pankaj Gupta, learned counsel for Gaon Sabha and Sri Aditya Tiwari, who has filed Vakalatnama on behalf of opposite party no.6, which is taken on record.
2. By means of the instant writ petition filed in public interest, the petitioner has sought issuance of a direction for removal of encroachment made by the opposite party no.6 over a part of land bearing gata no.1705 measuring 2.023 hectare situated at village Umarar, Tehsil Lalaganj, District Pratapgarh, which is recorded as a Charagaha.
3. On the basis of written instructions provided by the Tehsildar, Lalganj, District Pratapgarh, learned Standing Counsel has informed the Court that the Tehsildar (Judicial), Lalganj, Pratapgarh passed an order dated 04.07.2024 for removal of encroachment made by the opposite party no.6 by constructing a pakka house upon a portion of public passage. After a notice dated 16.01.2026 was issued to opposite party no. 6, he filed an application for setting aside the order dated 04.07.2024 on 19.01.2026.
4. Accordingly, the instant petition is **disposed off** by issuing a direction that the application dated 19.01.2026 filed by the opposite party no.6 for setting aside the order dated 04.07.2024, be decided expeditiously, in accordance with law, and thereafter necessary action be also taken up for removal of encroachment on the aforesaid public land.

January 22, 2026

Renu/-

(Subhash Vidyarthi,J.)